

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
AT NEW DELHI**

(APPELLATE JURISDICTION)

**ORDER ON REVIEW PETITION NO. 08 OF 2016 IN
O.P. NO. 01 OF 2015**

Dated: 5th January, 2018

Present: HON'BLE MR. JUSTICE N.K. PATIL, JUDICIAL MEMBER
HON'BLE MR. S.D. DUBEY, TECHNICAL MEMBER

IN THE MATTER OF

Tata Power Delhi Distribution Ltd.

NDPL House,
Hudson Line, Kingsway Camp
Delhi-110 009

..... **Appellant**

VERSUS

Delhi Electricity Regulatory Commission

Viniyamak Bhawan, C-Block, Shivalik,
Malviya Nagar,
New Delhi-110 017

..... **Respondent**

BSES Yamuna Power Ltd.

Shakti Kiran Building,
Karkardooma,
New Delhi-110 092

..... **Review Petitioner/
Intervener**

Counsel for the Appellant	...	Mr. Alok Shankar
Counsel for the Review Petitioner	...	Mr. Hasan Murtaza
Counsel for the Respondent(s)	...	Mr. Pradeep Mishra

**The Petitioner has sought the following reliefs in the instant
Review Petition No. 08 of 2016 in O.P. No. 01 of 2015:**

- (a) Para 5.1 of the Order dated 6.4.2016 be clarified to indicate that the "no objection" and agreement" referred to therein was only as

between the Original Petitioner i.e Tata Power Delhi Distribution Ltd. And the Respondent-Commission; and/or

- (b) Modify and/or review the order dated 6.4.2016 as indicated in prayer (a) above.
- (c) For such other and further relief's as the natures and circumstances of the case may require.

ORDER

PER HON'BLE JUSTICE N.K. PATIL, JUDICIAL MEMBER

The learned counsel, Mr. Hasan Murtaza, appearing for the Petitioner, submitted that the instant Review Petition, being RP No. 08 of 2016 in O.P. 01 of 2015, may kindly be dismissed as it has become infructuous.

2. We have heard the learned counsel for the Petitioner and perused the prayers sought in the Review Petition.

3. The submission made by the learned counsel for the Petitioner, as stated above, placed on record.

4. In the light of the submission made by the learned counsel for the Petitioner, as stated above, the Review Petition, being RP No. 08 of 2016 in O.P. 01 of 2015 on the file of the Appellate Tribunal for Electricity, New Delhi, is dismissed as it has become infructuous.

5. Order accordingly.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

js/vt